

151A/10

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

C.P.No.32/04 in O.A.No.386/2000

Shri M.M. Bam.

.... Applicant

V/s

M/O Railway & Anr.



**Coram : Hon'ble Shri A.K. Agarwal, Vice Chairman
Hon'ble Shri S.G. Deshmukh, Member(J)**

TRIBUNAL'S ORDER :

Date : 30.7.2004

**Applicant by Shri S.P. Saxena. Respondents by
Shri R.H. Shetty.**

**Learned Counsel Shri Shetty submitted that the
Writ Petition No.2476/02 filed by the respondents has been
allowed by the Hon'ble High Court vide order dated.6.7.2004 and
the order of this Tribunal has been set aside. The learned
counsel for the applicant has not disputed the fact regarding
the order of the High Court. C.P. does not subsists, dropped.**

Despatched on...

(R)

DESPATCHED

Certified True Copy

Date 9/8/04

**Section Officer
Central Admn. Tribunal,
Bombay Bench.**

Recd on

Shri R.H. Shetty

11/8/04

Copy to :

26/8/04

Adm

NO.CAT/MUM/JUD/O.A.NO.386/2000/768

7/68 - 7/69

Date : 09/8/04

- 1. Shri S.P. Saxena, Counsel for the applicant.**
- 2. Shri V.S. Masurkar, Counsel for the respondents.
R.R. Shetty**

Recd on 10/8/04

**VINAY S. MASURKAR
Govt. Counsel**

SECTION OFFICER

ML